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Power Houses prior to February/ March 1985 were unilateral, since there had been no joint sampling agreement between the Power Houses and BCCL during that period. In order to settle these dispu;ed claims, both Power Houses and Coal Companies have been asked to conduct mutual negotiations, failing which by arbitration. BCCL have also informed ;hat Ihe deductions made by the Steel Plants had already been settled upto 1984-85 and approximately Rs. 22 crores have already been reimbursed to BCCL by the Steel Plants.

After the signing of the agreement between Power Houses and Coal Companies, joint sampling is being done regularly; and fhe grades of coal are revised by the coal companies whereever found necessary.

## Privatising overseas supply vessels

#### 51. SHRI SATYA PRAKASH MALAVIYA .

#### SHR1 VIRENDRA VERMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to

- (a) whether it is a fact that the Oil and Natural Gas Commission (ONGC) have decided io privatise the entire fleet of its overseas supply vessels priced at Rs. 150 crores;
- (b) if so, under what circumstances these vessels were initially owned by ONGC and those which are yet to be received by it; and
- (c> what are the reasons for privatisation of these vessels and what is estimated loss likely to be suffered by ONGC as a consequence thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHAN-DRA SHEKHAR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

## Unregistered LPG Consumers

to Questions

# 52, SHRI SATYA PRAKASH MAL-AVIYA:

### SHRI VIRENDRA VERMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to B.ate:

- (a) whether Government have made any survey to ascertain the number of unregistered LPG consumers in Delhi who are being regularly supplied cooking gas cylinders by the distributors on a premium and thereby delaying delivery of the cylinders -o the genuine consumers; and
- (b) if iso, what ire the details thereof stating the action taken by Government to check such malpracices?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHAN-DRA SHEKHAR SINGH; : (a) and (b) While no survey has been carried out by the oil marketing companies, cases of unauthorised LPG connections come to the notice of the companies and in 'the event of any distributor being found responsible ior the same, action is taken against hirn.

# Salal Hydel Project

- 53. ^HRI DHARAM CHANDER, PRASHANT: Will the Minister ot ENERGY be pleased to state:
- (a) whether it is a fact that the Salal Hydel Proect in Jammu region is nearing completion in its first
- (b) whether it is also a fact that a number of J & K Govt, engineers are working at the Project on loan basis if so, what is their lumber; and
- (c) whether it is also a fact that the State Engineers wiH be sent back to the State, if so, the number of them who will be sent back upto December. 1986 with number of those who arelikely to be retained in the project?